

407. Transformer Type Welding sets conforming to IS: 1291/75 (upto 600 amps.)
408. Pickles & Chutneys
409. Water tanks upto 15,000 kutres capacity
410. RCC Pipes upto 1200 mm. dia
411. Steel Almirah
412. PVC Pipes upto 110 mm.

N. B. :- Since items No. 257,343 & 344 stand deleted, the actual No. of items in this group is 409.

[*Translation*]

Implementation of Labour Laws in Public Enterprises

4318. SHRI RAJENDRA AGNIHOTRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the labour laws pertaining to payment of minimum wages, provident fund scheme, payment of bonus and other labour laws are not being followed in public sector enterprises;

(b) whether the work of regular and permanent nature is being got done on temporary and contract basis with the result that minimum wages, provident fund, bonus etc. are not being paid;

(c) whether the same situation prevails in Jhansi unit of the Bharat Heavy Electricals Limited also; and

(d) if so, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). Instructions exist

that the public sector enterprises should avoid engagement of contract labour and casual labour for jobs of a permanent nature. The Bureau of Public Enterprises does not collect and maintain information of violation of these instructions or other Labour Laws.

(c) No Sir.

(d) Does not arise.

Tehri Dam project Viability

4319. SHRI RAJENDRA AGNIHOTRI: Will the Minister of ENERGY be pleased to state:

(a) whether the Tehri Dam project is economically viable in terms of power generation:

(b) if so, the estimated per unit cost of power generation from the said project; and

(c) the per unit cost of power generated by thermal power plants?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) The estimated per unit cost of power generation of the project, on average availability basis, is 65.47 Paise at January, 1989, price level.

(c) the per unit cost of power generation from an alternative thermal power plant is estimated at 133 Paise.

Super Thermal Power Station in Bihar

4320. PROF. YADUNATH PANDEY: Will the Minister of ENERGY be pleased to state:

(a) whether the Super thermal Power Station proposed to be set up at Tandwa-

Hazaribagh in Bihar has not been set up so far; and

(b) if so, the reasons therefor and the time by which it is likely to be set up?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The National Thermal Power Corporation have submitted to the Central Electricity Authority, in November, 1989, a Feasibility report for the setting up of a Super Thermal Power Project at Tandwa in district Hazaribagh, Bihar with a capacity of 100 MW (2x500 MW unit) at a estimated cost of Rs. 2199.42 crores. The project proposal could be processed further for investment approval after the same has been techno-economically appraised by the Central Electricity Authority.

[English]

Cases of Misleading Advertisements

4321. SHRI P. R. S. VENKATESAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission (MRTPC) has been investigating the cases of misleading advertisements for the last three years;

(b) whether the MRTPC have received any complaint from voluntary organisations and if so, the details thereof and action taken/proposed thereon; and

(c) whether Government propose to put a time limit on MRTPC to process such cases?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c). The MRTP Commission has ordered investigation into a large

number of cases of misleading advertisements since 1st August, 1984, when the provision regarding unfair trade practice was incorporated in the MRTP Act, 1969. Those included not only the complaints received from voluntary organisations and individuals, but also investigation undertaken on the basis of the Commission's own knowledge and information (suo moto). The number of cases being very large, and particulars of the voluntary organisations not always mentioned, the time and effort involved in compilation of details of all such complaints will not be commensurate with the purpose sought to be achieved. The investigating officers conducting the investigation are generally asked by the Commission to submit their reports within a period of 60 days. Extension of time may be allowed in suitable cases.

Replacement of Societies Registration Act, 1860

4322. SHRI SHANTILAL PURUSHOTTAM DAS PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal for replacing the Societies Registration Act of 1960 with a new Act;

(b) if so, the details thereof; and

(c) by what time the new legislation is proposed to be introduced in Parliament?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Ad-Hoc Workers in Public Sector Undertakings

4323. SHRI RAJENDRA AGNIHOTRI: Will the Minister of INDUSTRY be pleased to state: